

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P NO.20 of 2016
in
C.P No. 59/2004

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th July, 2017, 10.30 A.M

Name of the Company	Rio Tinto Minerals Development Ltd -Vs- Rio Tinto Orissa Mining Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. RAJ KUMAR MEHTA, ADV > RESPONDENT
2. MS. HIMANSHI ANDLEY / ADV NO. 2 (OMC)

MR. SUDIPTO SARKAR SR ADV PETITIONER
MR. ROBIN R. DAVID ADV

Houshum Bhattaarya

R1

Biphan prasad pradhan
Addl. Govt. Advocate

Respondent No-3
State of Odisha

3m

18-7-2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 2 and 3 are present.

Ld. Counsel for both the parties informed that winding up petition between the same parties regarding the same company is pending before Hon'ble Orissa High Court which has been fixed for

disposal on 17/08/2017. Present petition is under Sections 397/398 and it is appropriate to await the order of the Hon'ble Orissa High Court.

List the matter on 29/08/2017.

Sd/-
(Vijai Pratap Singh)
Member (J)